

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-51/2011/11512/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri M. Narayan,  
Member, MACT,  
Dhubri.

Dated Guwahati the 2<sup>nd</sup> <sup>December</sup> ~~November~~, 2022.

Sub: **Earned leave .**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2021-2022/1017 dtd. 25.11.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 20 days from 12.12.2022 to 31.12.2022 along with station leave permission, from the morning of 10.12.2022 till the morning of 02.01.2023** (prefixing 10.12.2022 & 11.12.2022 and suffixing 01.01.2023). Further, you have been asked to hand over charge to the District & Sessions Judge, Dhubri and in his absence next senior most Judicial officer available at the station before proceeding on leave.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC. VII-51/2011/11513-11514-11515/A, dated , 02-12-2022**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of the application in prescribed format is enclosed herewith.
2. The District & Sessions Judge, Dhubri .
3. ✓ The Project Manager, Gauhati High Court

  
**JT. REGISTRAR (VIGILANCE)**

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